

# The Arunachal Pradesh Gazette

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#### ARUNACHAL PRADESH LEGISLATIVE ASSEMBLY SECRETARIAT **ITANAGAR**

#### The 9th March, 2018

No. LA/Bill-4/2018.—The following Bill introduced in the Arunachal Pradesh Legislative Assembly on the 6th March, 2018 is published under Rules 73 of the Rules of Procedure and Conduct of Business in Arunachal Pradesh Legislative Assembly for general information.

**BILL NO. 6 OF 2018** 

#### THE ARUNACHAL PRADESH (LAND SETTLEMENT AND RECORDS) (AMENDMENT) BILL. 2018.

## RII I

to amend the Arunachal Pradesh (Land Settlement and Records) Act, 2000 (Act No.10 of 2003).

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Sixty-ninth Year of the Republic of India as follows,-

1. (1) This Act may be called the Arunachal Pradesh (Land Settlement and Records) (Amendment) Act, 2018.

Short title extent and commencement.

- (2) It shall extend to the whole of the State of Arunachal Pradesh.
- (3) It shall come into force on the date of its publication in the Official Gazette.
- 2. In the Arunachal Pradesh (Land Settlement and Records) Act, 2000 (Act Amendment of section 88. No. 10 of 2000), (hereinafter referred to as the Principal Act), in section 88, after sub-section (1), the following Sub-Section shall be inserted,-

"(1A) Every person, who holds valid land possession document issued by the competent authority, outside notified forest shall be entitled to be conferred ownership rights on such terms and conditions, as may be prescribed".

3. (1) In the Principal Act, in section 90, for sub-section (1), the following Amendment shall be substituted,-

of section 90.

"(1) Subject to the provisions of this Act or any other law for the time being in force, a land owner may lease out his land to another person or entity for the permissible land use on such terms and conditions as may be agreed upon between him and such person or entity for such period not exceeding thirty three years".

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- (2) In section 90, for sub-section (2), the following shall be substituted,-
  - "(2) Every lease of land made after the commencement of this Amendment Act shall be for a period, not exceeding thirty three years and at the end of the said period, the same can be renewed for a period not exceeding thirty three years on such modified terms and conditions as may be agreed between both the parties".

Dated Itanagar, the .....March, 2018.

M. Lasa Secretary, Legislative Assembly, Arunachal Pradesh, Itanagar.